

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 553 of 2015

Anand Kumar Petitioner

Versus

State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

04/25.06.2020 Nobody appears for the petitioner even on repeated calls.

2. On query made by the office from the Advocate on record it was informed that he has given no objection certificate long back and as such he could not appear in this case.

3. From record, it appears that no fresh *vakalatnama* has been filed.

4. In the interest of justice it is desirable that a notice must be sent to the petitioner. As such, the registry is directed to issue notice to the petitioner along with copy of this order.

5. Since it is a very old case, as such if nobody will appear on the next date of hearing then the instant application shall be disposed of on its own merit.

6. Put up this case on **13.08.2020**.

(Deepak Roshan, J.)

Pramanik/